
(2021) 11 OHC CK 0118
In the Orissa High Court
Case No : FAO No.715 Of 2020

Divisional Manager, Oriental Insurance Co. Ltd.

APPELLANT

Vs

Sukanta Bhuyan And Another

RESPONDENT

Date of Decision : 17-11-2021

Acts Referred:

Code of Civil Procedure, 1908 — Order 41 Rule 11

Citation : (2021) 11 OHC CK 0118

Hon'ble Judges : B.P. Routray, J

Bench : Single Bench

Advocate : P.K. Mahali, D.K. Mohapatra

Judgement

B. P. Routray, J

I.A. No.139 of 2021

1. In view of the Office note, the I.A. has become infructuous and is disposed of accordingly.

I.A. No.745 of 2020

2. Heard learned counsel for the Appellant as well as learned counsel for the Respondent No.1.

3. Upon hearing both the parties and considering the grounds mentioned in the petition, the delay in filing the appeal is condoned subject to payment of cost of Rs.500/- (rupees five hundred) to the counsel for the Respondent No.1. Mr. D.K.Mohapatra, learned counsel for the Respondent No.1 acknowledges the receipt of costs.

4. I.A. is disposed of.

I.A. No.265 of 2021

5. The prayer will be considered at the time of hearing under Order XLI, Rule 11

C.P.C.

FAO No.715 of 2020

6. List this matter on 15th February, 2022 for hearing under Order XLI, Rule 11 C.P.C.

7. On the prayer of learned counsel for the parties, the LCR in W.C. Case No.329-D/2001 in the court of learned Commissioner for Employees' Compensation-cum-Divisional Labour Commissioner, Cuttack be called for.

8. Registry is directed to get the same before the next date.

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